

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Customs Appeal No. 42064 of 2013

(Arising out of Order-in-Appeal No. 839 & 840/2013 dated 20.06.2013 passed by the Commissioner of Customs (Appeals), No. 60, Rajaji Salai, Custom House, Chennai – 600 001)

Shri T.R. Karthik, Managing Director, : **Appellant**
M/s. Park Aeronautics Private Limited,
No. 36, 1st Street, K.P.N. Colony,
Tirupur – 641 601

VERSUS

Commissioner of Customs (Seaport-Import), : **Respondent**
No. 60, Rajaji Salai, Custom House,
Chennai – 600 001

AND

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(Arising out of Order-in-Appeal No. 839 & 840/2013 dated 20.06.2013 passed by the Commissioner of Customs (Appeals), No. 60, Rajaji Salai, Custom House, Chennai – 600 001)

M/s. Park Aeronautics Private Limited, : **Appellant**
No. 36, 1st Street, K.P.N. Colony,
Tirupur – 641 601

VERSUS

Commissioner of Customs (Seaport-Import), : **Respondent**
No. 60, Rajaji Salai, Custom House,
Chennai – 600 001

APPEARANCE:

None for the Appellants

Shri R. Rajaraman, Assistant Commissioner for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NOs. 40952-40953 / 2023

DATE OF HEARING/DECISION : 27.10.2023

Order : [Per Bench]

None for the appellants.

2. We find from the order-sheet notings that sufficient opportunities were given to the appellants. However, it appears that the appellants are not interested in pursuing these appeals. The appeals are, therefore, dismissed for non-prosecution in terms of Rule 20 of the Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

Sd/-
(M. AJIT KUMAR)
MEMBER (TECHNICAL)

Sd/-
(P. DINESHA)
MEMBER (JUDICIAL)

Sdd